#### FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/353/ RTI Dated ... 10/11/2021

To,

Mr. Rajib Uzir Advocate, Bokakhat Bar Association, Golaghat.

- Please refer to your application I.D. No 115/2021-22 Dated 02/11/2021 Addressed to the undersigned regarding supply of information relating to initial basic pay of Stenographer Grade-III, Subordinate Courts of Assam.
- 2. The information asked for cannot be supplied due to following reason:-For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "The State Public Information Officer, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days from the date of issuance of this order.

Enclo: as stated.

**Deputy Registrar & APIO** Gauhati High Court, Guwahati.

10m / 121

No HC.XXXV- 01/2021-22/ ॐ// RTI Dated l₹/11/2021

To,

Ms. Manisha Das Vill & P.O. – Satpakhali, P.S.- Palashbari Dist- Kamrup, Pin- 781132

- Please refer to your I.D. Number 113/2021-22 Dated 25/10/2021 addressed to undersigned regarding supply of Xerox copy of AJS-2020 Grade-III examination.
- You are hereby requested to provide us a copy of your admit card in respect of AJS-2020 Grade-III examination, so as to enable RTI Cell to furnish information sought for. Further, it is for your kind information, as per RTI Act, applicant can only gets his/her answer script. Third party information is restricted unless 'large public interest' is shown. (Section 11 of the RTI Act, 2005)
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

16.11.41

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

On 12/11/21

#### THE GAUHATI HIGH COURT

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2021-22/35 7/RTI Dated Guwahati, 17/11/2021

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To : The District and Sessions Judge,

Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Himangshu Gambhir, Regd. Vide 112/2021-22 dtd 25/10/2021 and Forwarded by SPIO, Judicial Department: Judicial Branch, Government of Assam.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 25/08/2021 of Mr. Himangshu Gambhir, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

16.11.21

Registrar (Judicial) & PIO <u>Gauhati High Court, Guwahati</u>

Memo No. No. HC.XXXV –14/2021-22/358/RTI, dated the 1.7./11/2021 Copy to:

- Mr. Himangshu Gambhir, Chamber No.36, Sardar Patel, D Block, Gurugram, Western Wing, Tis Hazari Court, Delhi-54. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.
- 2) Addl. District and Sessions Judge, West Karbi Anglong, Hamren.
- Addl. District and Sessions Judge, Bajali.
- 4) Addl. District and Sessions Judge, Majuli
- 5) Addl. District and Sessions Judge, Biswanath Chariali.

#### THE GAUHATI HIGH COURT

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2021-22/355 /RTI Dated Guwahati, 1.7/11/2021

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To: The Presiding Officer

MACT-I, Kamrup/ MACT-II, Kamrup/ MACT-III, Kamrup/ MACT-Amingaon/ MACT-Goalpara/ MACT-Barpeta/ MACT-Nagaon/ MACT-Cachar/ MACT-Nalbari/ MACT-Dhubri/ MACT-Sonitpur

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Himangshu Gambhir, Regd. Vide 112/2021-22 dtd 25/10/2021 and Forwarded by SPIO, Judicial Department: Judicial Branch, Government of Assam.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 25/08/2021 of Mr. Himangshu Gambhir, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV −14/2021-22/35 b/ RTI, dated the J.₹./11/2021

Mr. Himangshu Gambhir, Chamber No.36, Sardar Patel, D Block, Gurugram, Western Wing, Tis Hazari Court, Delhi-54. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

16. 11:21

#### THE GAUHATI HIGH COURT

( HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH )

NO.HC.XXXV - 14/2021-22/359/RTI Dated Guwahati, 1.7./11/2021

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial) & PIO Gauhati High Court-781001

To : The District and Sessions Judge,

Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Request for information under Right to Information Act, 2005. Sub:

RTI application by Mr. Sulaiman, Regd. Vide 117/2021-22 dtd Ref: 02/11/2021 and Forwarding letter F. No.15011/106/2019-Admn-RTI(6) dtd 05/10/2021 by the CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir / Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application dated 29/09/2021 of Mr. Sulaiman, for taking necessary action from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Encl: As stated above.

Yours faithfully,

17.11.21

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2021-22/360 / RTI, dated the .l.7./11/2021

Mr. Sulaiman, 32-16-E-1-6, Opposite Ashiyana bakery, Gita Nivas, Danilimda, Gujrat. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

OL

FORM 'D' Rejection Order [Rule 4(iii)]

> No HC.XXXV- 03/2021-22/362/ RTI Dated 22/11/2021

To,

Mrs. Gitashree Baishya Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 114/2021-22 Dated 01/11/2021 addressed to undersigned regarding copies of all correspondence regarding her case W.P(C) 2729/2000.
- 2. The information asked for cannot be supplied as due to non-compliance of Rule 3(d) of Gauhati High Court(Right of Information) Rules, 2008, which stated that "the information sought for shall sufficiently specified in the application as to lead to its identification without any difficulty, ambiguity or doubt."
  You may resubmit the application after rectifying the aforementioned
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this

Registrar (Judicial) & PIO

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Saighte 121.

order.

No HC.XXXV- 03/2021-22/365/ RTI Dated &2/11/2021

To,

Mr. Rupam Kr. Sarma Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 111/2021-22 Dated 25/10/2021 addressed to undersigned regarding status of your application dated 06/10/2018.
- The information asked for is as follows, Your application dated 06/10/2018 regarding rectification of pay fixation/equalization of pay is still under process and photocopies of all communication to and from the Government is attached herewith.
- 3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issuance of this order.

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.

2021 2021 FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/364/ RTI Dated 12/11/2021

To,

Mr. Shital Prasad Singh House No-65/276, Varanasi - 221001

- Please refer to your application I.D. No 117(A)/2021-22 Dated 28/10/2021 addressed to the undersigned.
  - 2. The information asked for cannot be furnished due to non-compliance of Rule 3(d) of Gauhati High Court (Right of Information) Rules, 2008, which states that "the information sought for shall sufficiently specified in the application as to lead to its identification without any difficulty, ambiguity or doubt."

You may resubmit the application in clear and unambiguous terms in English to enable the Registry to furnish the requisite information.

3) As per Sec. 19 of the Right to Information Act, 2005, you may file an appeal before the Appellate Authority within thirty days from the date of issuance of this order.

No HC.XXXV- 4/2021-22/ \$65/ RTI Dated .22/11/2021

To,

Ms. Mitali Dave, 102 Aarohi Residency, Opposite Binori Solitaire, Ahmedabad-380058

- Please refer to your I.D. Number 116/2020-21 Dated 02/11/2021 forwarded to undersigned regarding misc. information relating to High Court cases.
- 2. The information asked for is as follows.

Query no. 1- Cases involving question of life and liberty of citizen, bail application, Habeaus Corpus petitions, death reference cases, cases relating to demolition of buildings and eviction, cases relating to termination of service were categorized as urgent and important.

Query no. 2- The question demands opinion, which is not fall under the definition of information under RTI Act, 2005.

Query no. 3- Details of total cases registered and disposed during last 3 years is available at Gauhati High Court official website. You may follow the link https://ghconline.gov.in/index.php/statistics/

 As per Sec. 19 of the Right to Information act, 2005, you may file an appeal before the Appellate Authority within 30 (thirty) days of the issue of this order.

22.11.24 25.11.24

No HC.XXXV- 4/2021-22/36 / RTI Dated 2.3./11/2021

To,

Mr. Jaspreet Singh W.R. 200, New Hargobind Colony Basti Sheikh, Jalandhar – 144002

- Please refer to your I.D. Number 123/2021-22 Dated 19/11/2021 forwarded to undersigned regarding misc. information relating to video conferencing operator.
- 2. The information asked for is as follows.

Query no. 1- There is no such post as video conferencing operator at the Gauhati High Court.

Query no. 2 & 3 - Does not arise.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

No HC.XXXV- 4/2021-22/364/ RTI Dated 24/11/2021

To,

Mr. Divyang J. Shah C-2, Sarang flats, Opp. Saurashtra Society Bhudarpura Road, Ambawadi Ahmedabad – 380006

- Please refer to your I.D. Number 121/2021-22 Dated 16/11/2021 forwarded to undersigned regarding misc. information relating Non-Reportable Judgment.
- 2. The information asked for is as follows.
  - Query no. 1 & 3 The query demands legal opinion, which does not fall under the definition of **"information**" under RTI Act, 2005.
  - Query no. 2 Recording of proceedings conducted through virtual mode are not maintained by the Gauhati High Court.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadore 24.11.21

No HC.XXXV- 01/2021-22/3/68/ RTI Dated 24/11/2021

To,

Mr. Dhruba Borthakur House No-59, Nayanpur Road Ganeshguri – 781006

- Please refer to your I.D. Number 118/2021-22 Dated 11/11/2021 addressed to undersigned regarding supply of details of selected candidate for recruitment of Member, Foreigners Tribunal vide Notification dated 19/08/2019.
- The information asked for cannot be supplied as you are not a candidate of the recruitment process of Member, Foreigners Tribunal. Kindly note that, third party information is restricted unless 'large public interest' is shown.(Section 11 of the RTI Act, 2005)
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tupadar

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Revined Bost 12/2021



No HC.XXXV- 01/2011-22/3/10/ RTI Dated 26/11/2021

To,

Mr. Nripen Das, President Asom Anusuchita Jati Yuba-Chatra Santha C/o- Tarun Kaibarta Das, Uzan Bazaar House No. 10, M.C. Road, Guwahati-781001

- Please refer to your I.D. Number 119/2021-22 Dated 16/11/2021 addressed to undersigned regarding supply of misc. information relating to vacancy position as per reservation policy at GauHati High Court.
- 2. The information asked for is as follows:

i)

SI. No.	Name of the post to be filled up by direct recruitment	No. of posts are to be filled up by direct recruitment
1	Private Secretary	2
2	Programmer	1
3	Senior Personal Assistant	<u>+</u>
4	Jr. Grade Translator	3
5	Judicial Assistant	1
6	Technical Assistant	3
7	Computer Assistant	2
8	Chauffeur	18
	Charica	1

Further, it may be mentioned here that no new posts were created during the year 2021 in the Principal Seat of Gauhati High Court, Guwahati.

ii)

CI	Alexander		
SI. No.	Name of the post to be filled up by direct recruitment	Vacancy to be filled from Reserved/Unreserved category	
1	Private Secretary	ST(P)-1 ST(H)-1	
2	Programmer	Unreserved -1	
3	Senior Personal Assistant	Unreserved -5	
4	Jr. Grade Translator	Unreserved -1	
5	Judicial Assistant	OBC-2 SC-1	
6	Technical Assistant	Unreserved -2	
7	Computer Assistant	Unreserved- 16 OBC/MOBC-2	
8	Chauffeur	Unreserved -1	

- iii. The phrase "all supporting document" being vague and ambiguous, the reply to this query cannot be furnished as under Rule 3 (d) of the Gauhati High Court (Right to Information) Rules, 2008, the information requested for shall be sufficiently specified in the application as to lead to its identification without any difficulty, ambiguity or doubt.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

A. A. Tapadal

No HC.XXXV- 4/2021-22/3-4/ RTI Dated 2/2/11/2021

To,

Mr. Harpal Singh Rana A1 village kadipur Delhi Pin-110036, Delhi

- Please refer to your I.D. Number 120/2021-22 Dated 16/11/2021 forwarded to undersigned regarding misc. information relating to online application seeking information and fees structure.
- 2. The information asked for is as follows.

Query no. 1 ,3,4,5,6,7 and 8 - The Gauhati High Court does not have the web portal to attend online application or fees thereof.

Query no. 2 & 9 – The query demands opinion or view, which does not fall under the definition of "information" under RTI Act, 2005.

Query no. 10 - Public Information Officer(P.I.O.) is responsible for furnishing information for The Gauhati High Court. The undersigned is the PIO and the official e-mail id is <a href="mailto:regj.ghc@gmail.com">regj.ghc@gmail.com</a>

Limited physical court functioning resumed in the state of Assam, w.e.f 19<sup>th</sup> October,2020 vide Notification no-74 dated 13/10/20.

At present cases are heard at Gauhati High Court in hybrid (both physical/virtual) mode.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

26.11.21

No HC.XXXV- 4/2021-22/3½ / RTI Dated ♠.../12/2021

To,

Ms. Pravala Maheswari Flat no.203, F1718, Harisadan gali no.3, Block F, Pandav Nagar, Delhi-110091

- Please refer to your I.D. Number 128 & 130/2021-22 Dated 29/11/2021 forwarded to undersigned regarding misc. information relating to pendency of cases at High Court.
- 2. The information asked for is as follows.

Query no. 1- Total number of pending cases at the Gauhati High Court including Principal seat, Nagaland, Mizoram and Arunachal Pradesh.

As on 31/10/21	2020	2019	2018	2017
44029	40998	37243	33445	30909

Query no. 2 – The query is hypothetical which demands opinion or view, which does not fall under the definition of **"information**" under RTI Act, 2005.

Query no. 3 - Current strength of Judges of the Gauhati High Court is 24(twenty four).

Query no. 4 - The query is hypothetical which demands opinion or view, which does not fall under the definition of **"information**" under RTI Act, 2005.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.



FQRM 'D' Rejection Order [Rule 4(iii)]

> No HC.XXXV- 01/2021-22/3 13/ RTI Dated .k../12/2021

To,

Mr. Arabindu Ghosh Vill- Ranipukhuri, Vill- Bhalukmari P.S.-Lanka, Dist- Hojai Pin- 782442

- Please refer to your application I.D. No 124/2021-22 Dated 26/11/2021 Addressed to the undersigned regarding supply of information relating to current status of MAC Case no. 833/2011
- The information asked for cannot be supplied due to following reason:

   For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "The Public Information Officer, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days from the date of issuance of this order.

Enclo: as stated.

R. A. Tapadon

Registrar (Judl.) & PIO Gauhati High Court Guyahati.

low way

No HC.XXXV- 4/2021-22/314 / RTI Dated ...7./12/2021

To,

Mr. Vignesh Muthukumar No. 3/272, Sadgopa Street, Karappakam, Chennai-07, Tamilnadu

- Please refer to your I.D. Number 133/2020-21 Dated 29/11/2021 forwarded to undersigned seeking misc. information relating to Supreme Court Cases.
- The queries are related to the Hon'ble Supreme Court of India, hence the reply to these queries cannot be provided.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

Registrar (Judicial) & PIO

No HC.XXXV- 4/2021-22/315/ RTI Dated .7./12/2021

To,

Ms. Anikhet Prasad Chanduka Janata Enterprisers, Heraghori Sahi Puri, Odisha, Pin-752001

- 1. Please refer to your I.D. Number 131/2020-21 Dated 29/11/2021 forwarded to undersigned regarding information about working of High Courts.
- 2. The queries demands opinion or view the PIO, which does not fall under the definition of "information" under RTI Act, 2005. Kindly note that under RTI Act, information as it exists only is to be
  - provided.
- 3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

12.21 xe

No HC.XXXV- 4/2021-22/336/ RTI Dated .../12/2021

To,

Mr. A Veerabahu Pillai No 11, 1<sup>st</sup> Main, Jaibheemnagar Oldmadiwla, Banglaore – 560068

- Please refer to your I.D. Number 127/2021-22 Dated 29/11/2021 forwarded to undersigned regarding misc. information relating to Expression of Interest cases.
- 2. The information asked for is as follows.

Query no. 1- Gauhati High Court does not have separate code for cases relating to delay and negligence of a Government Officer responding to EOI floated, in its official database i.e. Case Information System (CIS). Hence it is not possible to categorize those cases.

Query no. 2 – total six (6) cases are found in the CIS database where Port Trust was a party and all the cases have been disposed of, the case nos. are as follows

COMAPL 1/2008, MC 2328/2008, MC 3625/2007, MC 3626/2007, MC 2177/2008, MC 3590/2007.

No case found against Traffic Manager.

Query no. 3 - The query demands legal opinion of the PIO, which does not fall under the definition of "information" under RTI Act, 2005.

As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

8. A. Tapadal

No HC.XXXV- 4/2021-22/317/ RTI Dated .9../12/2021

To,

Ms. Hamda Arfeen 4/4 Tower 1 College view Apartment Dhorra, Aligarh, Pin-202001

- Please refer to your I.D. Number 122/2021-22 Dated 19/11/2021 forwarded to undersigned regarding misc. information relating to CCTV installation at Gauhati High Court.
- 2. The information asked for is as follows.
  - Query no. 1- CCTV cameras have been installed in the Gauhati High Court, Principal Seat as a surveillance security measure since 2013.
  - Query no. 2 There is a separate CCTV control room monitored by a Technical specialist deputed under the Chief Security Officer, Gauhati High Court, Principal Seat to handle the CCTV surveillance.
  - Query no. 3 An individual can access these recordings in presence of the Chief Security Officer and permission is granted in special cases of theft or major incidents.
  - Query no. 4- Decision is yet to be taken in this respect.
- 3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

8. A. tapaders

#### FORM 'D' Rejection Order [Rule 4(iii)]

No HC.XXXV- 01/2021-22/338/ RTI Dated 13/12/2021

To,

Mrs. S. Rameswari Door No. 81/5, Middlestreet Asilapuram, Cholapuram Tamilnadu-626139

Rajapalayam taluk, Virudhunagar

- 1. Please refer to your application I.D. No 135/2021-22 Dated 04/12/2021 addressed to the undersigned regarding supply of information relating to Chirang district Session Court judgment on Session case no. 144/2015.
- 2. The information asked for cannot be supplied due to following reason:-

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through 'Court Fee', ought to have been paid through cash/Demand Draft/Pay order. The Demand Draft/IPO shall be in favour of Registrar General, Gauhati High Court & payable at Guwahati.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The Court fee so enclosed with your application is returned herewith. You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order.

Enclo: as stated.

A. A. Tapadas 13.12.24

Registrar (Judicial) & PIO Gauhati High Court.

No. HC.XXXV- 4/2021-22/3 ] 4/ RTI Dated 14/12/2021

To,

Ms. Anshu B1, 405, Kaveri Apartment Gomti Nagar Extension Lucknow, Pin-226010

- Please refer to your I.D. Number 126/2021-22 Dated 29/11/2021 forwarded to undersigned regarding misc. information relating to Virtual Court at Gauhati High Court.
- 2. The information asked for is as follows.

Query No. 1- The Court of Hon'ble the Chief Justice was first set up for taking up cases through virtual mode on 26/03/2020.

Query No. 2 – Total 29,213 numbers of cases has been filed for Virtual Court hearing at the Gauhati High Court as on 08/12/2021.

Query No. 3 – Total 22,825 numbers of cases has been disposed of through Virtual Court hearing at the Gauhati High Court as on 08/12/2021.

Query No. 4- All Courts of the Gauhati High Court are fully equipped with digital infrastructure and internet required for virtual hearings.

Query no. 5- Query relates to Central Government.

 As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. 70000000

No HC.XXXV- 01/2021-22/3<u>3C</u>/ RTI Dated 4/12/2021

To,

Ms. Arundhati Roy Property No. 6/25, Lane no. 6 Anupam Garden, New Delhi-110030

- Please refer to your RTI application docketed as I.D. No. 134/2021-22
   Dated 01/12/2021 addressed to undersigned regarding supply of information related to Preliminary examination question paper of Nagaland Judicial Service Grade-III Examination, 2013.
- The information asked for cannot be supplied as no preliminary examination was held for the Nagaland Judicial Service Grade-III Examination, 2013. The advertisement of written examination for Nagaland Judicial Service Grade-III Examination, 2013 has been enclosed herewith.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

14.12.20

No HC.XXXV- 4/2021-22/38// RTI Dated .../12/2021

To,

Mr. Mukesh Maheswari 2<sup>nd</sup> Floor, 15/273, Civil lines, Kanpur, Pin-208001

- Please refer to your I.D. Number 129/2021-22 Dated 29/11/2021 forwarded to undersigned seeking information relating to notification issued by the Gauhati High Court.
- The Gauhati High Court has not issued any notification to keep the builders works in place under Covid-19.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

16.12.21

OC

# FORM 'E' Form of supply of information to the applicant [Rule 4(iv)]

No HC.XXXV- 03/2021-22/382/ RTI Dated \....712/2021

To,

Ms. Archana Devi Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 140/2021-22 Dated 13/12/2021 addressed to undersigned regarding supply of ACR copy of 2020
- 2. The copy of the information sought for is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - 4 page.

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

former former (2.2)

No HC.XXXV- 03/2021-22/583/ RTI Dated .17/12/2021

To,

Ms. Ipshita Dutta Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 137/2021-22 Dated 08/12/2021 addressed to undersigned regarding current status of her Review application of ACR remark, 2019.
- 2. Your review application was placed before the concerned Hon'ble Committee on 02/12/2021. The matter was then deferred by the Hon'ble Committee.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

R. A. Tapadell

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Received Price 12/2/

No HC.XXXV- 4/2021-22/38// RTI Dated 1.7/12/2021

To,

Mr. Pradeep Manukonda F-154, Kamala Priya Roof Garden East Anandbagh, Malikgiri, Pin-500047

- Please refer to your I.D. Number 132/2020-21 Dated 29/11/2021 forwarded to undersigned seeking information about fire safety certificate of Gauhati High Court building.
- The information cannot be provided as it relates to the safety and security of the Gauhati High Court.
- As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. A. Tapadella 17.12.21 Degistrar (Judicial)

### FORM $\stackrel{\cdot}{E}$ Form of supply of information to the applicant [Rule 4(iv)]

No HC.XXXV- 03/2021-22/385/ RTI Dated 2.1/12/2021

To,

Mr. Adhiraj Hazarika Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 141/2021-22 Dated 14/12/2021 addressed to undersigned regarding supply of marks of candidates appeared in the Court Master's selection viva-voce held on 15/11/2021 and 16/11/2021.
- 2. The copy of the information sought for is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - as stated.

18.12-21.81

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Received 2012

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#### FORM 'E' Form of supply of information to the applicant [Rule 4(iv)]

No HC.XXXV- 03/2021-22/386/ RTI Dated 20/12/2021

To,

Mr. Hitesh Ch. Das A.O.(J), Accounts Section. Gauhati High Court, Guwahati.

- Please refer to your RTI application registered as I.D. Number 144/2021-22 Dated 15/12/2021 addressed to undersigned regarding supply of Xerox copy of ACR, 2020.
- 2. The copy of the information sought for is attached herewith.
- As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order.

Enclo: - as stated.

18.12.24.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Bir Ander

#### FORM 'E'

#### Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2020-21/3 89/ RTI Dated 41./12/2021

From: Sri Rafique Ahmed Tapadar

Registrar (Judicial)& PIO

Gauhati High Court.

To

: Ms. Manisha Das

Satpakhalai, Palashbari

Kamrup- 781132

Sub:

Information under RTI Act.

Ref:

Your RTI application dated 07/12/2021

(Regd. ID No. 136/2021-22 Dated 07/12/2021)

Madam,

With reference to your information sought for, you are requested to pay cost of document Rs. 445/- (four hundred forty five) only (i.e. @ Rs. 5/- per sheet x 89 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

> Yours sincerely, R. A. Tapadone 21 . 12 . 21



No HC.XXXV- 01/2021-22/340/ RTI Dated \$\frac{2}{3}./12/2021

To,

Mr. Rajiv Kalita Gauhati High Court, Itanagar Permanent Bench, Naharlagun

- Please refer to your I.D. Number 142/2021-22 Dated 15/12/2021 addressed to undersigned regarding supply copy of the minutes of the Appropriate Committee against his prayer, along with its official note.
- 2.) The information asked for is as follows.
  - **1)** The minutes of the meeting of the Hon'ble Committee held on 17/03/2020 in respect of your prayer is attached herewith.
  - **2)** Registry's note in connection with the aforesaid prayer is attached herewith.
  - As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.

Enclo- as stated

53.15.51

No HC.XXXV- 01/2021-22/39/ RTI Dated 23/12/2021

To,

Mr. Gaurab Dutta Rani Bagan Housing Complex Pasupati Apt. 101, Beltola Tiniali Guwahati – 781028

- Please refer to your I.D. Number 138/2021-22 Dated 09/12/2021 addressed to undersigned regarding supply of information relating to current status of WP(C) 1625/2019.
- 2) The information asked for is as follows.

The abovementioned cases have been pending for disposal, you may check details of the case at the Gauhati High Court Official website, i.e., **ghconline.gov.in** by following the link below:https://services.ecourts.gov.in/ecourtindiaHC/cases/case no.php?state cd
=6&dist cd=1&court code=1&stateNm=Assam.

3) As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order.